GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:811 ANSWERED ON:12.11.2010 AUCTION OF TRIBAL LAND Yadav Shri Ranjan Prasad

Will the Minister of FINANCE be pleased to state:

(a) whether the banks have auctioned the lands mortgaged by Tribals, particularly Non- Scheduled Tribes (STs) in case of default during the last three years; and

(b) if so, the details thereof, Bank-wise?

Answer

The Minister of State in the Ministry of Finance (SHRI NAMO NARAIN MEENA)

(a) & (b): As informed by Indian Banks` Association (IBA), banks normally lend loans to tribals for cultivation and even if any security is obtained by way of mortgage, the same cannot be sold under the provisions of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. Under the Securitisation Act, agricultural lands in general are exempt from the provisions of the Act and as such no Bank has any right to sell such lands by taking possession thereof.